

ITEM NO.26

COURT NO.11

SECTION II-A

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Crl.) No(s). 10683/2019

(Arising out of impugned final judgment and order dated 17-10-2019 in CRLWP No. 3818/2018 passed by the High Court Of Judicature At Bombay)

DIRECTORATE OF REVENUE INTELLIGENCE

Petitioner(s)

VERSUS

ADANI ENTERPRISES LTD. & ORS.

Respondent(s)

(IA No. 82335/2021 - CLARIFICATION/DIRECTION
IA No. 80105/2021 - EARLY HEARING APPLICATION
IA No. 179593/2019 - EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT)

Date : 10-10-2023 This matter was called on for hearing today.

CORAM : HON'BLE MR. JUSTICE ABHAY S. OKA
HON'BLE MR. JUSTICE PANKAJ MITHAL

For Petitioner(s) Mr. Tushar Mehta, SG
Mr. Balbir Singh, A.S.G.
Mr. Mukesh Kumar Maroria, AOR
Ms. Nisha Bagchi, Adv.
Mr. Zoheb Hussain, Adv.
Mr. Kanu Agarwal, Adv.
Mr. Mayank Pandey, Adv.
Ms. Chinmayee Chandra, Adv.

For Respondent(s) Mr. Mukul Rohatgi, Sr. Adv.
Mr. Vikram Nankani, Sr. Adv.
Mr. Mahesh Agarwal, Adv.
Mr. Rishi Agrawala, Adv.
Ms. Aanchal Mullick, Adv.
Mr. Sanjay Agarwal, Adv.
Mr. E. C. Agrawala, AOR

Mr. Samrat Krishnarao Shinde, Adv.
Mr. Siddharth Dharmadhikari, Adv.
Mr. Aaditya Aniruddha Pande, AOR
Mr. Sourav Singh, Adv.
Mr. Aditya Krishna, Adv.

UPON hearing the counsel the Court made the following
O R D E R

Our attention is invited by the learned Additional Solicitor General to the order dated 04.07.2023. The concerned Bench has formulated four questions in paragraph '3' of the order dated 04.07.2023, we find that the questions (iii) and (iv) will have relevance in this case. Hence, we direct that this special leave petition shall be heard alongwith SLP(Crl.) No. 4821 of 2023.

Both the matters be placed before the appropriate Bench.

(POOJA SHARMA)
COURT MASTER (SH)

(AVGV RAMU)
COURT MASTER (NSH)